

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

ОХРАНА/CCP No. 235/89 inox OA 1883/89.

Ajit Kumar Patra A. Bhattacharjee.
APPLICANT(S) COUNSEL

Union of India VERSUS

RESPONDENT(S)	COUNSEL
----------------------	----------------

Date	Office Report	Orders
		<p><u>2.1.90</u> CCP No. 235/89 in <u>OA 1883/89</u></p> <p>Petitioner through Shri A. Bhattacharjee, counsel.</p> <p>Heard Mr. Bhattacharjee. We have considered the matter and we find no merits to justify action on this CCP.</p> <p>The petitioner has stated that the respondents disobeyed the order of the Division Bench of the Tribunal dated 22.9.89 inasmuch as the applicant was not allowed to rejoin at Jalpaiguri where he was posted. We are informed that the applicant had been relieved of his charge after passing of the transfer order dated 15.3.89. This means that the transfer order was executed or given effect to. Consequently, the petitioner could not claim to be posted at Jalpaiguri. Hence, the order dated 21.10.89 cannot be said to be in violation of the order dated 22.9.89 in the O.A.</p> <p>As far as the direction of the Tribunal regarding consideration of the representation, we find that Respondent No.3 has considered and rejected the same.</p>

Date	Office Report	Orders
	SRD	<p><u>2.1.90</u></p> <p>In this view of the matter, CCP fails and it is accordingly rejected.</p> <p>(P.C. JAIN) MEMBER(A)</p> <p>(AMITAV BANERJI) CHAIRMAN</p>